

[श्री मेजिगान]

विरुद्ध मुकदमा क्यों नहीं चलती है। आपात-काल को भी कांग्रेस की रक्षा के लिये बढ़ाया जा रहा है। दूसरी ओर सेना को सीमाओं पर आक्रमणकारियों को मुकाबिला करने के लिये न भेजकर तामिलनाडु के छोटे छोटे ग्रामों में लोगों पर अत्याचार करने के लिये भेजा जा रहा है।

यदि सरकार ने भाषा के प्रश्न पर अपनी स्थिति को पहलें स्पष्ट कर दिया होता तो जो कुछ बढ़ा पर हुआ है घट न होता। प्रधान मंत्री तथा गृह-कार्य मंत्री का यह कहना शक्य है कि हिन्दी को सरकारी भाषा के रूप में लागू करने के बारे में सरकार ने 26 जनवरी को और इससे पूर्व कोई कानून-बाही नहीं की। मेरे पास ऐसे जानों तथा परिपत्रों की प्रतियाँ हैं जो अक्टूबर, 1964 से अब तक जारी किये गये हैं। गृह-कार्य मंत्रालय ने अक्टूबर, 1964 को अन्य मंत्रालयों से हिन्दी के प्रयोग को प्रोत्साहन देने के सम्बन्ध में उठाये गये विभिन्न कदमों के बारे में पूछा था क्योंकि 26 जनवरी, जिस दिन हिन्दी ने सरकारी भाषा बनना था निकट आ रहा है। इसके अतिरिक्त कई अन्य परिपत्र देखने को मिले हैं। दक्षिण मन्त्रों के एक परिपत्र में यह कहा गया कि हिन्दी बनना एक राष्ट्रीय आवश्यकता है। यह सब कुछ किया गया था। मैं प्रधान मंत्री को उन बक्तव्यों का स्वागत करता हूँ जिसमें उन्होंने श्री जवाहरलाल नेहरू द्वारा दिये गये आश्वासनों को पुनः दृढ़ाया है। आशा है कि यदि इन आश्वासनों को वैधानिक रूप दिया जाय। दक्षिण में हुए आन्दोलन में भी गई हिंसात्मक अवस्थाओं की स्थापित होना चाहिए जिसमें यह सुनिश्चित किया जा सके कि यह जो हिंसात्मक कार्य बढ़ा किये गये हैं उनके लिये आन्दोलन चलाने वाले जिम्मेदार हैं अथवा नव्ये सरकार।

Prime Minister and Minister of Atomic Energy, Shri Lal Bahadur Shastri : Lot of heat has been generated during this debate. People from both the sides want to stress that what they say is correct and final. But we must look into this question dispassionately.

अन्यत्र महोदय पीठासीन हूँ।

MR. SPEAKER *in the Chair*

As for the question of Shri Patnayak or Shri Mitra is concerned, the President received certain complaints. He referred those complaints to the Government. In order to see whether there is some *prima facie* case or not I referred the matter to a Cabinet sub-Committee which comprised some Senior ministers.

The CBI report was also placed before the Committee. A questionnaire of about 100 questions was sent to Shri Mitra and Patnayak. After receiving the replies, the Committee again questioned them on all these points which they considered that those points were not replied in a satisfactory manner. They sent documents to the sub-committee in support of their statements.

Although I am not a lawyer, yet I know that CBI report is not final. They have to take the case to a court of law where the decision may be in their favour or against them.

According to the replies received to the questionnaire and the documents received, the Committee arrived at the conclusion that certain improprieties were committed. But as far as the question of money is concerned, according to the sub-committee the case is not proved. When I received the report, and on seeing that improprieties have been proved, I asked Shri Mitra and Patnayak to resign.

The hon. Members may be remembering that when I took charge of this new responsibility, I had assured the House that whenever there would be any complaint against a minister, I will first of all see whether there is a *prima facie* case against him or not. If the *prima facie* case is there, I will ask him either to resign or face an enquiry Commission. And so long as the enquiry commission is sitting they cannot continue in their post of Minister or Chief minister. If the Commission of enquiry acquits them, then they can again occupy their post. This is the policy which I have followed.

When I received the information about improprieties, I informed Shri Mitra and Shri Patnayak about the findings of the Cabinet Sub-Committee and told them that I leave the decision to their own sense of duty and responsibility. I want to give this credit to them that both of them resigned from their respective posts. Now there has been some talk of misappropriation or other improprieties from the other side. I want to inform them that the Comptroller and Auditor General is looking into all these things. His enquiry will be thorough and final and then on its basis they can be proceeded against in a court of law.

I cannot understand this demand for setting up of a Commission of enquiry. If the findings of the enquiry of Commission are against them, then also we can ask them to resign. As far as prosecution is concerned, it is not for the Central Government to do. But we have already asked them to resign. We have saved lot of time. Therefore, I cannot understand this demand for Commission of enquiry.

I said something about taking decision at political level; I did not mean by that that if there is any charge of misappropriation against me or my colleagues, there should not be any prosecution. What I meant was that that the action should be taken by me or the Government here so that we can ask him to resign. There has been a Profumo case in England recently where Defence secrets were involved, but was only asked to resign.

The first thing I want to submit is that to hold enquiry against a Chief Minister, who has the full support of the party, is not a small thing. Anyhow, we held the enquiry against the Chief minister and then asked him to resign. But you consider it an ordinary thing. It is not possible for me to do witch-hunting, but I will do full justice. I think I have done my duty and I have not shown any weakness anywhere. It is wrong to say that we have been cowed down by some pressure.

It is correct that the Home Minister said that there was lot of mismanagement and action was called for. But he said this when no enquiry had been conducted. Therefore, I think that whatever Government have done is perfectly correct and no more action is called for.

Other political parties have also been in power and there have been charges of corruption against their minister. But no action has ever been taken by those political parties. Therefore, to say, that we are all honest and others are dishonest is not appropriate. We are all human beings and suffer from certain weaknesses. We must, therefore, try to build an atmosphere, for which purpose we have evolved a code of conduct.

As for our responsibility, for being in power, is concerned, we do not want to escape from that responsibility. It is being said that there is indecision and drift in our policy. I want to know where is the drift? Our basic policies are quite clear, it may be non-alignment, it may be peaceful co-existence or disarmament. We are trying to maintain good relations with all those countries who are not our enemies. We have not lost the friendship of a single country during this period. It may be U.S.A. or U.S.S.R., they have assured of their continued friendship with us.

As far as our economic policy or food policy is concerned, we are following the policies which we had formulated. We want to keep the food zones, because we want to build buffer stocks. It can only be done with the help of surplus states. After we have buffer stocks we can review our policy. Due to our policy, the prices of foodgrains are coming down and with it the prices of other commodities will also fall. We have not presented a deficit budget this time and we have tried that it should have a healthy effect on our policy. We want to help the weaker section of the society. In the end I would say that this Government is working resolutely and will work resolutely.

अध्यक्ष महोदय : श्री सुरेन्द्रनाथ द्विवेदी ।

श्री नाथ पाई (राजापुर) : अध्यक्ष महोदय कल कुछ दस्तावेजों के बारे में एक प्रश्न उठाया गया था जिनका उल्लेख श्री द्विवेदी ने किया था । इस विषय पर आपके पहले के निर्णय की दृष्टि से मैंने आप से निवेदन किया था कि आप उन्हें कहें कि वह उन दस्तावेजों को सभा पटल पर रखें । आपने तब इस विषय पर विचार करने के लिये कहा था । मुझे आशा है कि आपने इस मामले पर विचार कर लिया होगा । अतः अब आप हमें बतायें कि क्या आपने उन नये दस्तावेजों को सभा पटल पर रखने की बांछनीयता पर विचार कर लिया है ।

अध्यक्ष महोदय : श्री द्विवेदी ने उन दस्तावेजों से उद्धृत किया है । न मैंने उसमें से उद्धरण करने से उसे रोका है और न ही किसी और अन्य व्यक्ति को। मेरा आशय यह था कि मैं इस पर विचार करूंगा और आवश्यकता हुई तो मैं ऐसा करने की अनुमति दे दूंगा । अब और किसी सदस्य ने उद्धरण उसमें से नहीं किया

श्री नाथ पाई : श्री दांडेकर ने भी उसमें से उद्धरण किया था । आप उस समय नहीं थे ।

अध्यक्ष महोदय : तब उसने ठीक ही किया है ।

Shri Hukam Chand Kachhaviya (Dewas): Mr. Speaker, Sir, yesterday Shri U.M. Trivedi the leader of Jan Sangh referred to a Memorandum in which certain charges have been levelled against the Chief Minister of Bihar and he promised to place it on the Table of the House, I want to place it on the Table of the House.

Mr. Speaker : Order, Order. The hon. Member should resume his seat.